

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF M/S. RADIANT CASTINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Radiant Castings Private Limited
2.	Date of incorporation of corporate debtor	11.04.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27300DL2011PTC217361
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> A-52, First Floor, Narang Colony, West Delhi, Delhi -110058 <b>Factory at:</b> 288, EPIP Road Jharmajri, Jharmajri, Solan, Himachal Pradesh, 173205
6.	Insolvency commencement date in respect of corporate debtor	24.08.2022
7.	Estimated date of closure of insolvency resolution process	20.02.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Katiyar IBBI/IPA-001/IP-P00209/2017-18/10409 AFA valid till 06.12.2022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-32, East of Kailash, New Delhi – 110065 Email id : <a href="mailto:cagauravkatiyar@gmail.com">cagauravkatiyar@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-32, East of Kailash, New Delhi – 110065 Email id : <a href="mailto:rcpl.cirp@gmail.com">rcpl.cirp@gmail.com</a> Website : <a href="http://www.gauravkatiyar.in">www.gauravkatiyar.in</a>
11.	Last date for submission of claims	07.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s. Radiant Castings Private Limited** on 24.08.2022.

The creditors of **M/s. Radiant Castings Private Limited**, are hereby called upon to submit their claims with proof on or before 07.09.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Gaurav Katiyar**

Name and Signature of Interim Resolution Professional

Date: 25.08.2022

Place: New Delhi